

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:2889  
ANSWERED ON:22.08.2006  
MINING OF KOLAR GOLD MINES .  
Shivanna Shri M

**Will the Minister of MINES be pleased to state:**

- (a) Whether mining work is likely to be resumed at Kolar Gold Mines;
- (b) If so, the details thereof;
- (c) The number of persons likely to be provided jobs in the said mine;
- (d) Whether all the earlier employees are likely to be re-appointed; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF MINES (Dr. T. SUBBARAMI REDDY)

(a) to (e): Karnataka High Court in its order dated 26.9.2003 had recommended that Government should take appropriate steps to enable such of the employees, who have accepted the Voluntary Retirement Scheme(VRS), to form an Employees Co-operative by providing them appropriate land and such machinery and equipment as it can spare, so that they can take up projects with their specialised knowledge and experience. In this context, BGML Employees, Supervisors and Officers United Forum submitted its proposal to take over the assets of Bharat Gold Mines Limited(BGML) and to run the mines as well as extract gold from tailing dumps. Government proposes to invite global bids for assessment of the assets of the BGML and to make counter offer to the United Forum/Employees' Society of the highest bid received or the value assessment made by the in-house Committee(to be reassessed at the time of transfer) whichever is higher. The above mentioned purchase preference, proposed to be given to the United Forum/Employees' Society, will be subject to the condition, inter alia that they will employ, on priority, the ex-employees of BGML. However, the above mentioned scheme is subject to the approval of Karnataka High Court

(Company Court).